Sl.No.	Pub. No.	Title	Applicant	Date of Filing
217.	1732/DEL/ 2007	A novel composition of the herbal tea	Central Council for Research in Unani Medicines (CCRUM)/ India	14-Sep.-07
218.	833/DEL/ 2007	An Edible Oil Blend of Mustard and Rice Bran and a Process Thereof	M/S Dr. Shakir Ali, Dr. Jafar Salamat Khan, Dr. Malik Zainul Abdin, Mr. Hamid Nawaz Khan/India	16-April-07
219.	529/KOL/ 2007	Unique Natural Oils and Cream for Recovering the Disease like Spondylosis, Osteo-Arthritis etc. and the Process of Producing the Same	M/S Apurba Ganguly/ India	2-April-07
220.	926/CHENP/ 2010	Antiobese Compositions containing Holoptelea Integrifolia Extracts	M/S Laila Nutraceuticals/India	18-Feb.-10

Commercialisation of land of AAI

331. DR. SANJAY SINGH: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government is planning to monetise Airport Authority of India (AAI) land for use in building shopping Malls/Centres, offices and commercial purpose, etc.;

(b) if so, whether it is a fact that land and building assets of the Indian Airlines have been put on sale therefor;

(c) if so, the reasons therefor and the steps taken and the qualified bidders therein;

(d) whether necessary Acts have been amended and if so, the details of steps taken for amending the act thereto; and .

(e) the details of the steps taken by Government to sell and commercialise the land and assets thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) The National Civil Aviation Policy (NCAP) 2016

envisages to explore ways to unlock the potential of the airport land by liberalising the end-use restrictions commercial use of airport.

(b) Government has decided to disinvest in Air India. However, there is no decision to put land and building assets of the airline on sale at this stage.

(c) Does not arise in view of (b) above.

(d) No, Sir.

(e) Does not arise in view of (b) and (d) above.

Land at subsidised rate for development of airports

332. SHRI N. GOKULAKRISHNAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that India will need to construct airports to handle an additional 500-600 million passenger by 2030;

(b) whether it is also a fact that the 55 new airports that are estimated to be required by 2030 will need 150,000 to 200,000 acres of land to be allocated for their development;

(c) whether it is also a fact that all of this will require US $ 36-45 billion of investment; and

(d) whether it is also a fact that the US $ 45 billion investment number assumes that Government will give land for airpoti development at subsidised rates?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) Yes, Sir.

(b) No Such assessment has been made by the Government. However, Government of India (GoI) has granted “in principle” approval for setting up of the 19 Greenfield airports and has further granted "site clearance" approval for setting up of the another 7 Greenfield airports.

(c) and (d) No Such assessment has been made by the Government.

Airbus A 320

333. SHRI R. VAITHILINGAM: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that Government has taken up the issue of constant troubles with the engines of the Airbus A320 (new engine option) with the U.S. engine manufacturer;